

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:862
ANSWERED ON:31.07.2006
MONITORING COMMITTEES OF FCI
Krishnadas Shri N.N.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the State level monitoring committees of Food Corporation of India are working under the Chairmanship and with the participation of the Members of Parliament;
- (b) if so, the details thereof;
- (c) whether some States are excluded from the constitution of such committees; and
- (d) if so, the details and the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

(a): Yes, Sir.

(b), (c) & (d): State Level Monitoring Committees in all the States/ Union Territories of Food Corporation of India were set up as per decision taken in the year 2001. A Member of Parliament is appointed as the Chairman of these committees with a permanent tenure. Individual members on these Committees are appointed for a two year tenure. The Chairman of Committees for all States and Union Territories have been duly appointed while membership composition is changed as per the tenure of individual member. Membership of these Committees have been re-constituted for all the States and Union Territories except in Daman & Diu, Himachal Pradesh, Maharashtra, Pondicherry and Sikkim. These Committees meet periodically.